MR. CHAIRMAN: Questions are over.

WRITTEN ANSWER TO QUESTION

CASES PENDING IN COURTS FOR PAYMENT OF REST DAY WAGES IN THE MICA INDUSTRY

- ♦112. SHRI R. G. AGARWALA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) the number of cases at present pending in courts for payment of rest day wages under the Minimum Wages Act in the mica industry; and
- (b) whether it is a fact that prosecution cases were filed against three or four firms about two years back which were dismissed?

THE DEPUTY MINISTER OF LABOUR (SHRI ABTD ALI): (a) According to available information, 35 claims applications were filed in 1957 and six in 1958, upto the end of January.

(b) Yes.

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STATEMENT BY MINISTER RE REPLY TO SUPPLEMENTARY QUESTION ON STARRED QUESTION NO. 243 ANSWERED ON 3RD MARCH, 1958

ESTIMATED COST OF THE SETTING UP OF A MICA GRINDING FACTORY

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): Sir, in reply to a supplementary question by Shri Jaswant Singh during the course of replying to Starred Question No. 243 put by Shri Nawab Singh Chauhan during the last session of the Rajya Sabha, the estimated cost on the establishment of the Wet Mica grinding plant at Bhilwara in Raiasthan was stated to be Rs. 3 lakhs. This figure was given with reference to an estimate furnished to the National Council of Applied Economic Research. The plant and machinery is estimated to cost Rs. 10'45 lakhs.

PAPERS LAID ON THE TABLE

REPORT OF THE ALCOHOL COMMITTEE AND GOVERNMENT RESOLUTION THEREON

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, I beg to lay on the Table a copy of each of the following papers:

- (i) Report of the Alcohol Committee (1956).
- (ii) Government Resolution No. HC-33(3)/57 dated the 22nd March, 1958, the on

[Placed in Library. See No. LT-684/58.]

SUMMARY OF PROCEEDINGS OF THE EIGHTH SESSION OF THE INDUSTRIAL COMMITTEE ON PLANTATIONS

THE DEPUTY MINISTER OF LABOUR (SHRI ABTD ALI): I beg to lay on the Table a copy of the Summary of Proceedings of the Eighth Session of the Industrial Committee on Plantations held at Shillong in January, 1958. [Placed in Library. See No. LT-610/58.] (

MOTION FOR ELECTION TO THE COURT OF THE BANARAS HINDU UNIVERSITY AND THE PROGRAMME THEREOF

THE DEPUTY MINISTER OF LABOUR (SHRI ABTD ALI): Sir, with your permission, I beg to move, on behalf of Dr. K. L. Shrimali:

"That in pursuance of item (xvii) of clause (1) of Statute 14 of the Statutes of the Banaras Hindu University, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Court of the Banaras Hindu University."

MR. CHAIRMAN: The question is:

"That in pursuance of item (xvii) of clause (1) of Statute 14 of the Statutes of the Banaras Hindu University, this House do proceed to elect, in such manner as the-